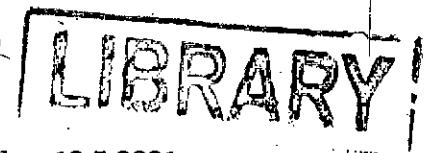


CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATANo. O.A. 350/00347/2021
M.A. 350/00131/2021

Date of order: 12.5.2021

Present : Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Dipankar Biswas,
Son of Late Rati Kanta Biswas,
Aged about 47 years,
Residing at P.O. - Buroshibtala,
Dist. - Hooghly, Pin - 712105.
2. Md. Mamud,
Son of Md. Sarfuddin,
Aged about 33 years,
Residing at 2/1 Kajipara,
P.O. - Baidyabati,
Dist. - Hooghly, Pin - 712222.
3. Amit Chakraborty,
Son of Late Chanchal Kr. Chakraborty,
Aged about 43 years,
Residing at 165/3, Mahesh Colony,
P.O. - Mahesh,
Dist. - Hooghly, Pin - 712202.
4. Sibu Pada Bera,
Son of Tara Pada Bera,
Aged about 37 years,
Residing at Vill. - Tagra,
P.O. - Ramnagar,
Dist. - Hooghly, Pin - 712410.
5. Gobind Das,
S/O - Late Kesto Das,
Aged about 44 years,
Residing at Shubas Nagar 'B' Block,
P.O. - Nabagram (S. Primary School),
Dist. - Hooghly, Pin - 712246.

All the applicant are working as Contingent paid
Staff/ DRM under Sr. 5.

..... Applicants.

-Versus-

1. Union of India,
Through the Secretary,
Ministry of Communication,
Department of Post,
Dak Bhawan, New Delhi -1.
2. Chief Post Master General,
Kolkata Region, West Bengal Circle,
Yogayog Bhawan, C.R. Avenue,
Kolkata - 700012.
3. Senior Superintendent of Post Offices,
Serampore HPO - 712201.

.....Respondents

For the Applicants : Mr. A. Chakraborty, Counsel

For the Respondents : None

ORDER (Oral)

Dr. Nandita Chatterjee, Administrative Member:

The applicants have approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:-

" An order do issue directing the respondents to grant the benefit of the OM dated 22.1.2015 (Annexure A-2 to the petition) and to grant all consequential benefits."

2. Heard Ld. Counsel for the applicant. Ld. Counsel for the applicant would disclose the postal receipts of the service of the Original Application upon the respondents. Despite the same, none appears on behalf of the respondents.

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Hence, Rule 16 (1) of Central Administrative Tribunal (Procedure) Rules, 1987 is invoked.

3. The applicants have prayed for leave to pursue this joint application, and, on being satisfied that the applicants share common interest and are pursuing a common cause of action, such leave is granted under Rule 4(5)(a) of Central Administrative Tribunal (Procedure) Rules, 1987, subject to payment of individual court fees.

4. Ld. Counsel for the applicant would submit that the applicants are working as Pick Up Man (DRM) with the respondent No. 3 and that they had represented on 15.12.2020 (Annexure A-4 to the O.A.) praying for grant of wages to Part Time Casual Labourers in terms of Office Memorandum dated 22.1.2015 annexed at Annexure A-2 to the O.A.

Ld. Counsel for the applicant would urge that a direction be issued on the respondent authorities to dispose of the representations in a time bound manner.

5. There is none to controvert the pendency of the representations at the level of the respondent authorities. Hence, no useful purpose would be served in calling for a reply in this matter.

6. Accordingly, without entering into the merits of the matter, the addressee respondent authority or any other competent respondent authority is directed to dispose of the representations of the applicants at A-4 to the O.A., if received at their end, and, in accordance with law, and subject to the eligibility of the applicants, within a period of 8 weeks from the date of receipt of a copy of this order.

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Such decision should be conveyed to the applicants in the form of a reasoned and speaking order, and, if so found entitled, the benefits should be released to the applicants within a further period of 10 weeks therefrom.

7. With these directions, the O.A. is disposed of.

M.A. No. 350/00131/2021 is disposed of in terms of directions contained in para 3 above.

(Dr. Nandita Chatterjee)
Administrative Member

SP